

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **22.04.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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**IN THE MATTER OF** : Auromira Energy Company Pvt Ltd

**MAIN PETITION NUMBER** : CP/473/IB/2017

**(IA/MA) APPLICATION NUMBERS**

IA(DIS)/10(CHE)/2024  
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**ORDER**

Present: Mr. Venkatakrishnan, Liquidator in person.

This application has been filed for dissolution of the Corporate Debtor in liquidation.

The Applicant is directed to file synopsis in a given format within a week from today.

It is seen from the application that with the dissolution of the holding company, prayer has been made for striking of the defunct 6 subsidiary companies as under:

S.No.	Subsidiary	CIN
1	Sri Jagannath Power Projects Private Limited	U40101OR2006PTC008775
2	Merit Biozone Private Limited	U24234tn1992PTC053771
3	Auro Mira Hydel Energy India Private Limited	U40101TN2007PTC064528
4	Auro Mira Wind Sakthi Private Limited	U31409TN2008PTC068820
5	Auro Mira Vaayu Energy Company Private Limited	U40100TN2008PTC068859
6	AME Solar Energy Private Limited	U40300TN2013PTC090306

Let the Liquidator take up the matter in SCC for sale / dispose of the shareholding of these subsidiary companies held by Corporate Debtor under Regulation 37A as assignment of not readily realizable assets under Regulation 38 as distribution of unsold assets and file a memo before the next date of hearing.

List the application for hearing on **20.06.2024**.

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

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**[SANJIV JAIN]  
MEMBER (JUDICIAL)**